

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMANGAL MILK & AGRO FOODS
PRIVATE LIMITED**

S No	PARTICULARS	DETAILS
1	NAME OF CORPORATE DEBTOR	Rajmangal Milk & Agro Foods Pvt Ltd
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	14-07-2011
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR INCORPORATED/ REGISTERED	Registrar of Companies, Pune
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U15200PN2011PTC140163
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	A/P Hingangaon, Tal. Indapur, Pune - 413106
6	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	17-10-2022
7	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	18-10-22 (order uploaded on NCLT website on 02-12-2022)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Ravi Prakash Ganti; Regn no - IBBI/IPA-002/IP-N00102/2017-2018/10245
9	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Flat no 2, Ashiana CHS, Plot no 60-A, Sector-21, Kharghar, Navi Mumbai – 410210 Regd Email- gantirp@gmail.com
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	710, Mayuresh Cosmos, CBD Belapur Sector 11, Navi Mumbai- 400 614 Process Email – liq.rajmanagal@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	31-12-2022 (as order uploaded only on 02-12-22)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of **Rajmangal Milk & Agro Foods Private Limited** on 18-10-2022 (copy of order uploaded on NCLT website on 02-12-2022).

The stakeholders of **Rajmangal Milk & Agro Foods Private Limited** are hereby called upon to submit their claims with proof, on or before **31-12-2022**, to the liquidator at the address mentioned against item no 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and Signature of the Liquidator: **Ravi Prakash Ganti**

Date and Place: 03-12-2022; Camp Atlanta (USA)